

**Action Taken Report in the
Original Application No: 99/2024(WZ)
[Earlier Letter Petition No: 50/2024(WZ)]
of Hon'ble National Green Tribunal (NGT),
Western Zone Bench (WZ), Pune**

**[As per Order of Hon'ble National Green Tribunal, Western
Zone Bench, Pune dated 08/05/2024 in O. A. No. 99/2024(WZ)]**



Submitted by:

Gujarat Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT),
WESTERN ZONE BENCH (WZ), PUNE**

Original Application No: 99 of 2024

In the matter of:

Dakshin Gujarat Kamdar Parishad (Petitioner)

Vs

M/s. Jindal Poly Weaves (P) Ltd., Surat (Respondent)

Sr. No.	Particular	Page No
1.	Background of the matter	4
2.	Site Observation	4
3.	Action taken	5
4.	Recommendations	5

**Filed For and On Behalf of
Gujarat Pollution Control Board**

D. M. Thaker
(D. M. Thaker)
Member Secretary

List of Annexure

Sr. No.	Title	Page No.
1.	E-mail Complaint from Dakshin Gujarat Kamdar Parishad	1
2.	Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune order dated 08/05/2024 in OA No: 99/2024	7
3.	Site Inspection Report dated 06/08/2025	9
4.	CC&A (CTO) copy of aforementioned unit	13

1. Background of the matter

Dakshin Gujarat Kamdar Parishad, At: A. K. Road, Fulpada, Surat-395006 had made a compliant via email dated 23/04/2024 to Hon'ble National Green Tribunal (NGT) against M/s. Jindal Poly Weaves (P) Ltd., Block No.: 271, 272, Indo Nippon Gali, Karanj-394110, Gujarat alleging that, the said unit is burning restricted wood for producing water steam for mill boiler, thereby emitting huge black polluted fog released in nearby area including public places like police station, petrol pump, Udhana Railway Station. Workers are suffering from serious health issues, including tuberculosis and bronchitis, due to the pollution leading to the illness of the local residents. The said mill is illegally cutting trees from the nearby forest area is included as Annexure-1.

Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune vide its order dated 08/05/2024 in OA No: 99/2024 called for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to truthfulness of this compliant including verification by site inspection. The order of Hon'ble National Green Tribunal (NGT) dated 08/05/2024 in OA No: 99/2024 (WZ) is included as Annexure-2.

2. Site Observation

Site verification of M/s. Jindal Poly Weaves (P) Ltd. was carried out dated 06/08/2025. Point wise observation of Compliant / Hon'ble National Green Tribunal Order is summarized as follow:

Sr No	Points of Hon'ble NGT Order / Complaint	Observation during site inspection dated 06/08/2025
1.	Unit is burning restricted wood for producing water steam for mill boiler, thereby emitting huge black polluted fog	<ul style="list-style-type: none"> • Unit is engaged in mfg. of Grey Cloth (Water Jet Looms 279 nos.) – 66,580 Meters/Day. • There is no process gas and flue gas emission from the manufacturing

	released in nearby area including public places like police station, petrol pump, Udhana Railway Station.	Processes. Hence, there is no use of fuel in the unit.
2.	Workers are suffering from serious health issues, including tuberculosis and bronchitis, due to the pollution leading to the illness of the local residents.	<ul style="list-style-type: none"> • There is no process gas and flue gas emission from the manufacturing Processes. Hence, there is no use of fuel in the unit.

Inspection Report (IR) of the site inspection dated 21/03/2025 is included as Annexure-3. Copy of CC&A (CTO) of the Board has been annexed herewith as Annexure-4.

3. Action taken

Looking at the representations of the complainer and inspection report, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

4. Recommendations

The Regional Office, GPCB, Surat has been informed to keep close watch on this industry.

Name of Complainant- Dakshin Gujarat Kamdar Parishad.

Contact/Address: - At A.K Road, Fulpada, Surat-395006

E-mail. - daxingujaratkamdarparishad302@gmail.com

Representing Capacity- Representative Motion

Respondent:- 1)Jindal Polyweaves Pvt. Ltd., Add. Block No.267,271, Plot no.A/1, Karanj, Surat-394305

E-mail ID:jindalpoly@yahoo.co.in

2) GPCB.

Complaint : Complaint DT 23/04/2024.

Nature of Complaint :- Complaint for taking action against Respondent Company for causing air pollution by burning wood & producing black polluted smoke in open air for producing steam for boiler and releasing effluent chemical water.

Respected Sirs,

Most respectfully submitted as under:

SUBSTANCE OF ALLEGATION:

With reference to the subject noted above, I would like to submit that above complaint has been received by the NGT, Pune by email. The complainant has raised grievance against Respondent **Jindal Polyweaves Pvt. Ltd.** Respondent release black polluted smoke in open air. The said Mill use restricted burn wood, wooden Coal, waste fabric, etc. for burning in mill boiler. Therefore Mill blows heavy pollution. Hence by this act labour & workers got many illness. Due to polluted black fog general public also affected very dangerously. So they requests for taking action. They complaint to authorities. But no action was taken.

Prayer:- 1) To take needful and appropriate action against Respondent Company.

SUBMISSION:

Thus, considering issue raised the complaint relates with substantial question of impact on the environment. The complaint appears to be bonafide. Some preliminary inquiry appears to be necessary. Notice may be processed. Therefore, there is substance in this complaint.

Hence, this report.

Date: 26.04.2024


(S.S. Oza) 26/4/24
Registrar,
National Green Tribunal
West Zone Bench, Pune

National Green Tribunal Pune

Email

Fwd: For the matter of opponentmill Jindal Polyweaves Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

From : Judicial Section <ngtjudicial-kolkata@gov.in>

Tue, Apr 23, 2024 04:44 PM

Subject : Fwd: For the matter of opponentmill Jindal Polyweaves Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

1 attachment

To : Public Grievance <publicgrievance-ngt@gov.in>, National Green Tribunal Pune <ngt-pune@gov.in>

From: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

To: "Judicial Section" <ngtjudicial-kolkata@gov.in>

Sent: Tuesday, April 23, 2024 1:38:50 PM

Subject: Fwd: For the matter of opponentmill Jindal Polyweaves Pvt. Ltd. has made high pollution byproducing black polluted fog in open air nearby area and burn wooden forproducing steam for boiler and thereby making huge pollution in nearby air.GPCB is knowing all it but they got bribe from the mill owner etc..

From: daxingujaratkamdarparishad302@gmail.com

To: gide@gujarat.gov.in, gide@gidegujarat.org, chairman@gidegujarat.org, se-surat@gidegujarat.org, vcmd@gidegujarat.org, gmho@gidegujarat.org, se-ahd@gidegujarat.org, am-srt@gidegujarat.org, "Kumar Samresh" <ksamresh.nbt@nic.in>, "MyGov Connect" <connect@mygov.nic.in>, "indiaportal" <indiaportal@gov.in>, "Registrar General, High Court of Gujarat" <rg-hc-guj@nic.in>, hnfw@gujarat.gov.in, prisec-rajbhavan@gujarat.gov.in, "Vice President of India" <vpindia@nic.in>, "LEM Minister Office" <minoffice-mole@nic.in>, "santosh gangwar bareilly" <santosh.gangwar.bareilly@gmail.com>, "Bharat Lal" <sgnhrc@nic.in>, "Ajay Bhatnagar" <dg-nhrc@nic.in>, "registrar-nhrc" <registrar-nhrc@nic.in>, "Central PF Commissioner, EPFO" <cpfc@epfindia.gov.in>, commi-labour@gujarat.gov.in, addlcommi-labour@gujarat.gov.in, do-dish-ahd@gujarat.gov.in, dd1-dish-brd@gujarat.gov.in, dd2-dish-brd@gujarat.gov.in, secyvc@gujarat.gov.in, dycom-lab-sur@gujarat.gov.in, "Registrar General" <rg.ngt@nic.in>, "Mr Yashvir Singh" <yashvir@nic.in>, gpebchairman@gmail.com, chairman-gpcb@gujarat.gov.in, membersecretarygpcb@gmail.com, ms-gpcb@gujarat.gov.in, "Roli Singh" <ash-mohfw@nic.in>, sechfwd@gujarat.gov.in, commissioner@suratmunicipal.org, sur@gujarat.gov.in, "V. Srikanth" <v.srikanth@nic.in>, "R S Meena Under Secretary" <Rohtas.meena@nic.in>, Sec-rajbhavan@gujarat.gov.in, cgh-gh@gujarat.gov.in, ahagarwal@nic.in, akganguli@nic.in, akkhanna@nic.in, akpanda@nic.in, "Alka"

<alka@nic.in>, amarjeet@nic.in, angela@nic.in, srianita@nic.in, anitas@nic.in,
 asdrall@nic.in, "Anil Aggarwal" <aaggarwal@nic.in>, askhan@nic.in, bkkoli@nic.in,
 chitra@nic.in, dangi@nic.in, dilipsingh@nic.in, dsharma@nic.in, harbans@nic.in,
 "Jitender Kumar" <jitender@nic.in>, jnverma@nic.in, mcsharma@nic.in,
 mkkhanna@nic.in, mksharma@nic.in, "Dinesh" <dinesh_nij@nic.in>, nlanka@nic.in,
 opmaurya@nic.in, "Shri Om Parkash Singh" <opsingh@nic.in>, "pankajkalia"
 <pankajkalia@nic.in>, premlata@nic.in, pushparani@nic.in, ranbir@nic.in,
 rdram@nic.in, rka@nic.in, arorark@nic.in, rkbhatia@nic.in, "R.K." <rkchugh@nic.in>,
 rkmathur@nic.in, rnsimham@nic.in, rsdangi@nic.in, rsdas@nic.in, rumalsingh@nic.in,
 dpsabharwal@nic.in, "sangeetasha" <sangeetasha@nic.in>, santram@nic.in,
 skgeeva@nic.in, sminj@nic.in, "s_gwal" <s_gwal@nic.in>, tnu@nic.in, vfta@nic.in,
 "Biswajit" <vmohanty@nic.in>, vrao@nic.in, wot@nic.in, ypsharma@nic.in,
 yraizada@nic.in, clc@nic.in, skmukhopadhyay@nic.in, mdasan@nic.in, cleps@nic.in,
 harishbhatheja@nic.in, grmajhi@nic.in, clejps@nic.in, leela@nic.in, vktaneja@nic.in,
 clepscalw@nic.in, dilipdhiwal@nic.in, clepsdirtrg@nic.in, "satinder pal"
 <satinder.pal@nic.in>, achal@nic.in, bkbhise@nic.in, nareshchandra@nic.in,
 rkchaudhery@nic.in, pksaxena@nic.in, monika@nic.in, "ashok" <ackatoch@nic.in>,
 clepao@nic.in, "khodidas dobariya" <khodidas.dobariya@gmail.com>, "rkagrawal"
 <rkagrawal@nic.in>, rupa@nic.in, "gilani abu" <gilani.abu@nic.in>, clevigandse@nic.in,
 dpsalc@nic.in, onkarsharma@nic.in, clcadm1@nic.in, clcadm2@nic.in, clcadm3@nic.in,
 clcls1@nic.in, clcls2@nic.in, "CLCLS III" <clcls3@nic.in>, statad@nic.in, adhindi@nic.in,
 cleccoord@nic.in, clecb@nic.in, clchu@nic.in, clegvfn@nic.in, clecon1@nic.in,
 clecon2@nic.in, clcenf@nic.in, "Jaimini Kumar Srivastava" <ionhrc@nic.in>, "vigilance"
 <vigilance@nic.in>, laborweb@nic.in, csguj@gujarat.gov.in, secepd@gujarat.gov.in,
 secfd@gujarat.gov.in, chiefsecretary@gujarat.gov.in, "PMO RTI APPLICATIONS" <rti-
 pmo.applications@gov.in>, secpers@gujarat.gov.in, dcourt-sut@gujarat.gov.in, collector-
 sur@gujarat.gov.in, "supremecourt sci" <supremecourt@nic.in>, vo-gpcb-
 sura@gujarat.gov.in, privateoffice@govmu.org, "National Green Tribunal MoEF"
 <registrar-ngt@nic.in>, "ENVIS Secretriati" <envisect@nic.in>,
 mlasuratwest@gujarat.gov.in, assembly@gujarat.gov.in, dgp-gs@gujarat.gov.in, min-
 trans@gujarat.gov.in, pa2min-trans@gujarat.gov.in, ps2min-trans@gujarat.gov.in, mos-
 legal@gujarat.gov.in, pa2mos-legal@gujarat.gov.in, ps2mos-legal@gujarat.gov.in,
 staff1tomos-legal@gujarat.gov.in, staff2tomos-legal@gujarat.gov.in, staff3tomos-
 legal@gujarat.gov.in, staff4tomos-legal@gujarat.gov.in, "appointment fm"
 <appointment.fm@gov.in>, "Pankaj Chaudhary MoS Finance" <mosfinance@nic.in>,
 "dmc nvu" <dmc.nvu@suratmunicipal.org>, dchh@suratmunicipal.org,
 moh@suratmunicipal.org, jt-dish-ahd@gujarat.gov.in, dish-ahd@gujarat.gov.in, jt-dish-
 srt@gujarat.gov.in, jtdish-sur@gujarat.gov.in, "Chairman CPCB" <ccb.cpcb@nic.in>, "MS,
 CPCB" <mssc.cpcb@nic.in>, "SUNIL KUMAR ANAND" <sanand.cpcb@nic.in>, "ngt
 admn" <ngt.admn@gmail.com>, "Kshitij Jain" <ps2mefcc@gov.in>, "Mahesh Sharma"
 <dr.mahesh@sansad.nic.in>, pccf-forest@gujarat.gov.in, "akmehta" <akmehta@nic.in>,
 "Member Secretary" <psms.cpcb@nic.in>, so-vig-gpcb@gujarat.gov.in, pmo@govmu.org,
 "vinodk" <vinodk@nic.in>, "vinit2011 net" <vinit2011.net@rediffmail.com>, "National
 Commission for Women" <ncw@nic.in>, "Rashtriya Mahila Kosh" <ed_rmk@nic.in>, ac-
 pwd@gujarat.gov.in, commi-pwd@gujarat.gov.in, "ace dmj"
 <ace.dmj@suratmunicipal.org>, "Anil kumar" <anil.kumar@nic.in>, "OM Birla"
 <speakerloksabha@sansad.nic.in>, "Rajesh Verma" <secy.president@rb.nic.in>,
 gnr@gujarat.gov.in, ddo-sur@gujarat.gov.in, "NIC MWCD" <NIC-MWCD@gov.in>,
 chairman@nhai.org, "ddo sur" <ddo_sur@gujarat.gov.in>, "ddo surat"
 <ddo_surat@gujarat.gov.in>, "mam palsana" <mam_palsana@gujarat.gov.in>, "prant
 chor sur" <prant_chor_sur@gujarat.gov.in>, rdc-sur@gujarat.gov.in, "rdc sur"
 <rdc_sur@gujarat.gov.in>, "chitnish sur" <chitnish_sur@gujarat.gov.in>,
 lni@madhusudangroup.com, "Sh. RAJA CHATTERJEE Registrar" <registrarngt-
 kolkata@gov.in>

Sent: Tuesday, April 23, 2024 11:04:40 AM

Subject: For the matter of opponent mill Jindal Polyweaves Pvt. Ltd. has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc..

To,

1. **NATIONAL POLLUTION CONTROL BOARD**
Parivesh Bhavan, East Arjun Nagar,
New Delhi-110032.
2. **NATIONAL GREEN TRIBUNAL**
Faridkot House, Copernicus Marg,
New Delhi - 110001.
3. **MINISTRIES OF ENVIRONMENT AND FOREST,**
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi - 110003, INDIA.
4. **DISTRICT DEVELOPMENT OFFICER,**
Muglisara, Surat-395003
5. **Director Industrial, Safety & Health,**
Labour and Employment Department,
3rd & 5th Floor, Shram Bhavan,
Nr. Gun House, Khanpur, Ahmedabad-380001.
6. **Forest Department,**
Aranya Bhavan, Sector-10-A,
Gandhinagar.

Opponent :- ***Jindal Polyweaves Pvt. Ltd.***

Address : 267,271 (Block Number), Plot No. A/1, Karanj, Karanj,
Karanj, Surat-394305

Email ID: jindalpoly@yahoo.co.in

Director :-

1. Rameshkumar Mangeram Jindal
2. Sushil Krishan Jindal
3. Sawarkumar Krishankumar Jindal

Subject - *For the matter of opponent mill Jindal Polyweaves Pvt. Ltd. has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc..*

Respected Sir,

We are running union and in a public interest we hereby apply to make strict action against polluters.

In New India, make India and clean India, Swachh Bharat Abhiyan of Narendra Modi corrupted officer making money and raised their Installment not closing polluting factories. They are not even checking and not issuing notice even after highly reported pollution in said respondent factories peripheral areas.

CCTV camera scheme on factory chimney is just a biggest joke of the world and environmental ministries makes rules and many online single window checklist system and all citizens face problems, workers dies due to polluted air, water, gas and other hazardous waste.

The said mill has burn restricted wooden for producing water steam for their mill boiler and hence by this act the heavy black polluted fog are released in near by area. There is Udhna Railway station is nearby to the said mill as well police station are situated, petrol pump are also there and many other general public uses places are there. Therefore cause to pollution nearby area general public who uses to this places for their routine life they all are affected very dangerously and they have got many illness cause to these type of pollution. The said mill workers affected very dangerously. They do not have breathing sufficiently and hence they got hazardous illness like T.B. and Bronchitis. In now days Govt. has banned for burning wooden for any kind of work because of Green House Effect and Environmental Security. But the opponent mill has burning restricted wooden by cutting tree from nearby forest area. They given bribe to forest officer for cutting the tree illegal way and making transportation of wooden from forest to mill. Therefore please make investigation in the said case. If there is investigation in the said case then it is very probability that many officers of GPCB and Forest Department are captured in the scam. We have complaint many times to the concern GPCB Officer but they deny to proceed legal action against the said mill therefore please seat SIT for the said matter by entering SUOMOTO Case. Prior to this mill got closure notice from the CPCB for their pollution activity. But till today no any Govt. officer or GPCB officer has take any action for this matter. Therefore please make suomoto case against all. There are all west water throw to near land of farm.

Therefore in this case please communicate all action related correspondence to us so we can check progress of our public interest application result.

The owner of this mill is releasing harmful chemicals in a very bad way. There is a labor area in front of where this mill discharges, and the residents of that place filter the water and drink it. They also filed a warrant against this mill, but no GPCP official. Not taking action.

No justice despite repeated pleas....

No government official even visits theirs.

Jay hind
Thanking you
Dakshin Gujarat Kamdar Parishad
A.k. road surat

--
RAJA CHATTERJEE
REGISTRAR,
NATIONAL GREEN TRIBUNAL,
EASTERN ZONAL BENCH, KOLKATA.
PHONE No. 033-23240094
EMAIL: registrarngt-kolkata@gov.in

--
Regards

Judicial Section,
National Green Tribunal,
Eastern Zone Bench,
New Town, Kolkata - 700161
Ph. 033-2324 0089
Email: ngtjudicial-kolkata@gov.in

Jindal Polyweaves Pvt. Ltd..pdf
1 MB

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No.99/2024(WZ)
[Earlier Letter Petition No.50/2024(WZ)]

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

ORDER

1. Let this letter petition be registered as Original Application.
2. Perused the report of learned Registrar dated 26.04.2024 with respect to a complaint/letter dated 23.04.2024 received by e-mail from Dakshin Gujarat Kamdar Parishad, Address- A. K. Road, Fulpada, Surat- 395 006, alleging therein that Respondent- Jindal Polyweaves Pvt. Ltd., Address- Block No.267, 271, Plot No.A/1, Karanj, Surat- 394 305, is burning restricted wood for producing water steam for mill boiler, which is emanating polluted black fog in the nearby area, which has affected the health of local residents as they are suffering from various diseases such as Bronchitis, T.B., etc.
3. *Prima facie*, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be got verified after sending a responsible Officer to visit the spot.
4. This report shall be submitted by the above-mentioned authority by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, within a period of four weeks.
5. A copy of this order along-with the copy of complaint be sent to the above-mentioned authority for compliance as above.

Dinesh Kumar Singh, JM

Date: 08-05-2024
P.kr.

Dr. Vijay Kulkarni, EM

GUJARAT POLLUTION CONTROL BOARD

SURAT, PLOT NO. 11-12/2,3 , GIDC - PANDESARA,
SURAT - 394221,
(T) (0261) 2442696

No.: GPCB / SURAT / PCBID-32781 / 870912 Date:

1. Name & Address of the industry : Jindal Poly Weaves (P) Ltd.
PLOT NO:BLOCK NO. 271,272,,
BLOCK NO. 271,272,, INDO
NIPPON KI GALI,, KARANJ -
394110
DIST: Surat, TAL: Mandvi
2. Scale & Category : Small/Orange
3. Name of the authorised person : Mr. Sawar Krishan Jindal
4. Date of commencement of production : 10/03/2011
5. Date & time of visit : 06/08/2025 06:35 hrs
6. Name of the person contacted : Ronak Parmar
7. References

8. Observation crux

Type	Detail
AIR	~ 08/08/2025 There is no processes gas and flue gas emission from the manufacturing processes. , Entry By NRO K.H.Patel, SO
Water	~ 08/08/2025 Source of water supply is bore well. Generated industrial w/w from the manufacturing process is treated in provided ETP having primary, tertiary treatment facility and three stage R.O plant, 2nos of LPG gas based evaporator in series. Provided all ETP units, RO plant & Evaporator are found in operation during visit. Treated w/w pass through RO and RO permit water reused in process

	and RO reject w/w is evaporated in to evaporator to achieve zero discharge. Finally treated w/w is re-used by the unit through fix pipeline. There is no w/w discharge is observed from this unit during visit. One treated w/w sample collected from treated w/w holding tank; details as per data sheet. Generated domestic wastewater is disposed off into the Soak Pit system. Flow meter provided at ETP inlet, reused line & inlet to Evaporator shows reading as: 006954 M3, 004130 M3 and 000134 M3 respectively., Entry By NRO K.H.Patel, SO
Haz	~ 08/08/2025 During visit @ 1.0 MT ETP sludge stored in the HWS area. , Entry By NRO K.H.Patel, SO
General	~ 08/08/2025 This unit is visited with H S Chaudhary(APE) reference to H O Email. During visit production plant is in operation. Unit is engaged for the manufacturing of Grey Cloth by water jet looms. Unit has obtained CC&A (WH-114193) for the manufacturing of Grey Cloth (Water Jet Looms 279 Nos.) =66,580 Meters/Day, valid up to dated 30/12/2025., Entry By NRO K.H.Patel, SO

9. Details of samples taken during inspection

Sr No.	Sample Type	Point of Sample	Color & Condition	Ph Range
1	Water		Colorless	7-8 on pH strip

10. Inspection team : K.H.Patel, SO

11. Instruction Details:

Sr No.	View Instruction	Type of Instruction
1	----	Water

12. Photographs:

NIL

13. Documents Collected:

NIL

14. NEI Document:

NEI....

15. Check List:

Sr No.	Question	Option	Remark
1	EIA Notification, 2006 and Amendment thereof	NA	NA
2	Inclusion in Eco Sensitive Zone (Notified / Draft) of Protected Areas	NA	NA
3	Online Continuous Emission & Effluent Monitoring Systems installed and connected with SPCB / CPCB.	NA	NA
4	CRZ Notification, 2019 and Amendment thereof	NA	NA
5	Applicability of Rule-6/Rule-9 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof	NA	NA
6	Environmental Audit Scheme of GPCB	NA	NA

 GPCBID: 32781, InwID: 0, Print by: 445

Print Date: 08/08/2025 04:51:40



21 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **188233 dated 25-07-2021** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Jindal Poly Weaves (P) Ltd.

Block No: 271,272, INDO NIPPON Gali,

Karanj-394110,

Tal: Mandvi, Dist: Surat.

1. **Consent Order No. WH-114193 Date of issue: 11-08-2021.**
2. The consents shall be **valid upto 30-12-2025** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Grey Cloth (Water Jet Looms 279 nos)	66,580 Meters/Day

Subject to specific condition:

1. **Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.**
2. **Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).**
3. **Unit shall comply with water jet guideline as and when finalized and undertaking submitted in this regard.**
4. **Unit shall maintain zero discharge of wastewater. There shall be no discharge of wastewater into surrounding environment in any case.**

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Borewell.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 558 KL/Day. (Fresh Water 14 KLD + RO Permeate water 544 KL/Day).
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day

[Signature]

Page 1 of 5

M/s. Jindal Poly Weaves (P) Ltd.(ID-32781)

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Outward No: 9813/2021

- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 552 KL/Day.
- 3.5. Generated 552 KL/Day waste water shall be treated in ETP followed by RO-1 and RO-2. RO permeate i.e 497 KLD-first stage, 47 KLD-second stage shall be reuse in manufacturing process and Second stage RO reject 8 KLD shall be evaporated in evaporator.
- 3.6. Industry shall provide fixed pipeline with flow meter for the reuse of treated effluent (RO permeate) and inlet to evaporator and maintain its records.
- 3.7. The quantity of domestic waste water shall not exceed 18 KL/Day.
- 3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The applicant shall strictly observe & comply with commitment given on duly notarized undertaking dated: 05/01/2021 about to non-applicability under Air Act-1981.
- 4.2 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/m ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.3 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- **WH-114193** date of issue: **11-08-2021**.

5.2 **M/s. Jindal Poly Weaves (P) Ltd.**, is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at **Block No: 271,272, INDO NIPPON Gali, Karanj-394110, Tal: Mandvi, Dist: Surat.**

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	15	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
	Evaporation Salt	2		
2	Used Oil	0.064	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.



23 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	3.2	33.1	Collection, storage transportation and disposal to authorized decontaminator
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5.3 The authorization shall be valid up to **30-12-2025**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.

f

Page 3 of 5

M/s. Jindal Poly Weaves (P) Ltd.(ID-32781)

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16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

8. GENERAL CONDITIONS: -

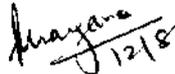
- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.



25
GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
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- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board


(Smt S. V. Bhargava)
Unit Head, Surat

NO: GPCB/CCA-SRT-1230(2)/ID_32781/

Date:-

Issued to:
M/s. Jindal Poly Weaves (P) Ltd.
Block No: 271,272, INDO NIPPON Gali,
Karanj-394110,
Tal: Mandvi, Dist: Surat.

Outward No: 597963, 13/08/2021

M/s. Jindal Poly Weaves (P) Ltd.(ID-32781)

Page 5 of 5

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